

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Criminal Miscellaneous Jurisdiction)
Cr.M.P. No. 1943 of 2020

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Gajanand Pandit @ Rocky Pandit	Petitioner
Versus			
The State of Jharkhand	Opp. Party

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

For the Petitioner	: Mr. Prashant Kumar Rai, Advocate.
For the State		: Mr. Ashok Kumar, A.P.P.

06/10.09.2021.

Learned counsel for the petitioner, Mr. Prashant Kumar Rai has submitted that he wants to withdraw this criminal miscellaneous petition, which has been filed for modification of the order dated 28.03.2019 passed by this Court in A.B.A. No.7894/2018, as the petitioner has been taken into custody.

Mr. Ashok Kumar, A.P.P. appearing for the State has submitted that this petition has become infructuous.

Considering the same, the instant Cr.M.P. is dismissed as withdrawn.

(Kailash Prasad Deo, J.)

Sunil/-